

(e) No such case has come to the notice of the Directorate General of Home Guards and Civil Defence, Delhi.

(f) Does not arise.

[English]

Distribution Centres

5868. SHRI T. GOVINDAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Union Government are considering the application of the Kerala State Civil Supplies Corporation (KSCSC) for opening more distribution centres in all the proposed centres in the marketing plan;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) Requests are received from time to time from individuals/organisations for opening of dealerships/distributionship in different parts of the country and allotment in their favour. Locations found economically viable are included in the Marketing Plans.

As per existing policy, oil companies advertise the locations included in the approved Marketing Plans under different reserved categories in two newspapers, one in English daily and one in vernacular daily, and invite applications from the candidates meeting the eligibility criteria relating to nationality, age, educational qualification, residence, income, multiple dealership norms, etc. The Corporations owned or controlled by the Government can apply for locations advertised under Open category. The restrictions relating to annual income, residence and multiple distributorship norms would not be applicable in their case. Candidature of the Civil Supplies Corporation of Kerala will also be considered alongwith others on merit by Dealer Selection Board in case the Corporation apply for award of dealership/distributorship. There is no reservation for Government Corporations, Cooperative Societies.

Election of IPS Official in IHF

5869. SHRI MADHAV RAO PATIL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some IPS officials have been elected

in the Indian Hockey Federation's election held on May 10, 1998 at Hyderabad;

(b) if so, whether they have sought permission from the Centre under All India Service (Conduct) Rules 1968 (Rule 13); and

(c) if not, the reasons therefor and the action taken against such officials?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) As per the information available, Shri Chander Shekhar, IPS (PB : 77), Shri M.S. Malik, IPS (HY : 69) and Shri H.J. Dora, IPS (AP : 65) were not elected but nominated to the IHF by its President. Hence the provisions of Rule 13 of AIS (Conduct) Rules, 1968, are not attracted.

Policy for Financial Assistance to the State Government

5870. SHRI S.S. OWAISI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the existing proposed policy of the Union Government to give financial assistance to the State Government which impose prohibition under the Directive Principles of the Constitution in order to enable them to recover the loss in revenue on this account;

(b) the name of State approaching the Union Government in this regard; and

(c) the specific steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANEKA GANDHI) : (a) to (c) The State Government of Andhra Pradesh had requested the Government of India, a few years back, to compensate them to the extent of 100% for the loss of revenue on account of implementation of prohibition in the State. There is no existing or proposed policy of the Central Government to give financial assistance to State Governments to recover the loss in revenue on imposition of prohibition under the Directive Principles of the Constitution. Therefore, the question of considering any financial assistance does not arise.

Tribal Welfare Department

5871. SHRI GIRIDHAR GAMANG : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have created any